(c) whether the views of the concerned Ministries and the State Governments have been ascertained in the matter; if so, their reaction in this regard?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA); (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

### TRACTOR MANUFACTURE BY HMT WITH FOREIGN COLLABORATION

- 30. SHRI A. G. KULKARNI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether any collaboration agreement has been signed by the HMT for the manufacture of tracors;
- (b) if so, the name of the collaborator and the terms of agreement and tees etc; and
- (c) whether Government have turned down the request of the Central Engineering and Mechnical Research Institute to supply the know-how in regard to the manufacure of tractors by HMT?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AH-MED): (a) and (b) Hindustan Machine Tools have negotiated a technical collaboration agreement with Motokov of Czechoslovakia for taking up manufacture of tractors, subject to the approval of the Government Agreement negotiated with Messrs. Motokov is in the nature of a commercial contract and it is not considered appropriate to divulge the terms there-

(c) No, Sir. The Central Mechanical Engineering Research Institute, Durgapur, in collaboration with the Mining and Allied Machinery Corporation, Durgapur has developed an indigenous design of a 20 h.p. tractor and produced a few prototypes. Further development work on the prototype is needed to perfect it, make it suitable for commercial production and finalise its design. An all out effort is being made to complete this work speedily. When the

design suitable for commercial production has been finalised, the production of this model, for which there is scope, would be considered.

SOCIAL WELFARE INSTITUTIONS IN DELHI

### 31. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) the number and the names of the social welfare institutions in Delhi run by Government;
- (b) the number and the names out of these administered by the Delhi Ad-Ministration and the Central Government separately;
- (c) whether the Delhi Administration has urged that all such institutions be under the unified, integrated control of the Delhi Administration; and
- (d) if so, Government's response to this demand?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA): (a) to (d) The information is being collected from the Delhi Administration and will be laid on the Table of the House when received.

STANDING COMMITTEE ON THE GANDHI CENTENARY INTERNATIONAL CONFE-RENCE ON PROHIBITION

# 32. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether the Standing Committee of the Gandhi Centenary International Conference on Prohibition has recently submitted a memorandum to the Prime Minister urging the Government to evolve a national policy on Prohibition;
- (b) the other specific demands made in the memorandum; and
- (c) the Government's reaction to these demands?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DF SHRIMATI PHULRENU GUHA): (a) Yes, Sir.

- (b) A statem at is laid on the Table of the Sabha
  - (c) These ar under consideration.

#### STATEMENT

Other points me le in the Memorandum submitted by S inding Committee of the Gandhi entenary International Conference on rehibition to the Prime Minister

- 1. Governme t of India should pay 50% compensa ion to State Governments on account of loss sustained due to introduction of prohibition.
- 2. If the major ty of adult population of a locality votes or signs against the continuancy of an existing liquor shop, the same should be closed.
- 3. The propaganda in favour of drinking of liquor should be banned.
- 4. A massive campaign should be launched for e ective education of the Youth against rinking of liquor.
- 5. Central Government servants should be prohibited to drink, at least not in public, or to appear in public while under the influence of liquor.
- 6. Law should be enacted prohibiting use of alcohol. drinks by drivers.
- 7. All liquo snops on the road side especially on hill roads should be closed down forthwit!
- 8. An insur nce plan be initiated wherein conce sional rates of premia for life, accident and motor policies should be chaged from non-drinkers and higher rates from liquor-permit holders.
- 9. The Election law and Rules should be so amended that every candidate standing for Parliament or a State Legislature should—subscribe allegiance not only to the constitution but also to the Principles contained in the Fundamental Rights & the Directive Principles, particularly concerning prohibition.

BHILAI STEEL PLANT

## 33. SHRI LAL K. ADVANI: DR. BHAI MAHAVIR:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

- (a) whether the Bhilai Steel Plant had some time back invited tenders in respect of the supply of coke from its coke ovens;
- (b) whether the Government of Madhya Pradesh have recommended some specific concern and asked the Plant management to supply the entire coke stock to that concern, irrespective of the tenders;
- (c) whether the Bhilai management have agreed to this proposal; and
  - (d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY FNGINEERING (SHRI MOHD. SHAFI QURESHI): (a) and (b) No, Sir.

(c) and (d) Do not arise.

#### विधान परिषदों का उन्सादन

34. श्री जगदम्बी प्रसाद यादव : श्री मान सिंह वर्मा :

क्या वित्व तथा समाज कल्याण मत्नी यह बताने की कृपा करेगे कि:

- (क) किन-किन राज्यों में विधान परि-षदें अभी तक कार्य कर रही हैं और क्या सर-कार सविधान में इस आशय का कोई सशोधन करने का विचार रखती है कि सभी राज्यों में केवल विधान सभाए हो, और
- (ख) यदि हाँ, तो इस सम्बन्ध मे कब तक सशोधन प्रस्तुत किए जाने की संभावना है?

†[ABOLITION OF LEGISLATIVE COUNCILS

34. SHRI J. P. YADAV:

### SHRI MAN SINGH VARMA:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) the names of the States in which the Legislative council are still
  - †[ ] English translation.